

**Annexure 1**  
**Joister Infoserve Private limited**  
**Date of Commencement of CIRP 21.05.2024**  
**List of Creditors as on 02.03.2026**

**List of secured financial creditors (other than financial creditors belonging to any class of creditors)**

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest*	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	HDFC Bank Ltd.	27.06.2024	₹ 27,532,822	₹ 27,410,639	Financial Creditor	₹ 27,410,639	₹ 27,410,639	No	100.00%	-	-	₹ 122,182	₹ 0	Refer Note 6
<b>1</b>	<b>Total</b>		<b>₹ 27,532,822</b>	<b>₹ 27,410,639</b>		<b>₹ 27,410,639</b>	<b>₹ 27,410,639</b>		<b>100.00%</b>	<b>₹ 0.00</b>	<b>₹ 0.00</b>	<b>₹ 122,182</b>	<b>₹ 0</b>	

**Notes :**

**1. As per Regulation 14 of IBC 2016-**

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. All claims have been provisionally admitted on the basis of submitted proof by claimants and claims shall be further verified on the basis of availability of records / books of the corporate Debtor. The CoC may undergo change subject to the verification and collation of claims which is continuing.

3. Status of column with respect to "amount of claim under verification" may change after books of corporate debtor are made available /receipt of required proofs from claimant/ other sources; as soon as may be practicable and when IRP / RP comes across additional information warranting such revision. The CoC may undergo change subject to the verification and collation of claims which is continuing.

4. As per Regulation 14 of IBCI (CIRP) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

5. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

6. The FC has realised some amount from sale of the properties mortgaged by the independent Director which were cross collateralised and adjusted the proportionate amount towards outstanding dues of the CD. Therefore, HDFC bank has revised their claim.

7. Details of Security Interest

	First charge on :	1. All the stock in trade including raw material, finished goods, goods in processing and any other goods, movable assets
<b>1 Primary Security</b>	For CC & Term loans	2. All book debts, amounts receivable, monies receivable, claims & bills
	For auto loan	Hypothecation of Jaguar XE MH02EV1555 & BMW 320D (LCI) MH02EU9090
<b>2 Collateral Security</b>		Gala no 136, Shiv Shakti industrial estate, Andheri , Mumbai owned by Director Nikunj Kampani
		Bungalow no 2A, Sureshwari Villas Complex, Boriwali West owned by directors Mr. Nikunj Kampani & Mrs. Manisha Kampani
		Flat No 702, Timber Green Park, Dahisar, East, Mumbai owned by Director Nikunj Kampani
<b>3 Personal Guarantee</b>		Mr. Nikunj Kampani & Mrs. Manisha Kampani (members of Suspended Board of Directors)

**Garima Diggwal**  
**Resolution Professional**  
**Joister Infoserve Private Limited**  
**Regn. No. . IBB/PA-001/IP-P-02018/2020-2021/13158**  
**AFA No: AA1/13158/02/300626/108202 valid upto 30.06.2026**

